

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.447/Del/2020
Assessment Year: 2014-15

Smt. Manju Gupta, C-47, RDC, Raj Nagar, Ghaziabad	Vs.	ITO, Ward-23(1), New Delhi
PAN :AEXPG8320G		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. R.K. Gupta, Sr. DR

Date of hearing	28.06.2021
Date of pronouncement	28.06.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-XXV, New Delhi, dated 26.11.2019 passed for assessment year 2014-15.

2. None present for the assessee. We have heard learned DR through Video Conferencing.

3. The learned counsel for the assessee, vide letter dated 28th June, 2021, has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears

for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 28th June, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi